

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 178/Rules/DHC

Dated: 18.03.2013

In exercise of powers conferred under Article 235 of the Constitution of India, Section 47 of the Punjab Courts Act, 1918 and all other powers enabling it in this behalf, the High Court of Delhi hereby makes the following amendment in the “Delhi Higher Judicial Service (Leave) Rules, 2010”, namely:-

1. The following shall be substituted for the existing sub-rule (4) of Rule 41 :-

“(4) Study leave out of India shall not be granted for the prosecution of studies in subjects for which adequate facilities exist in Delhi.

Note: Adequate facilities would mean that the course content has comparable variety of subjects and comparable course content.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(V.P. VAISH)
REGISTRAR GENERAL